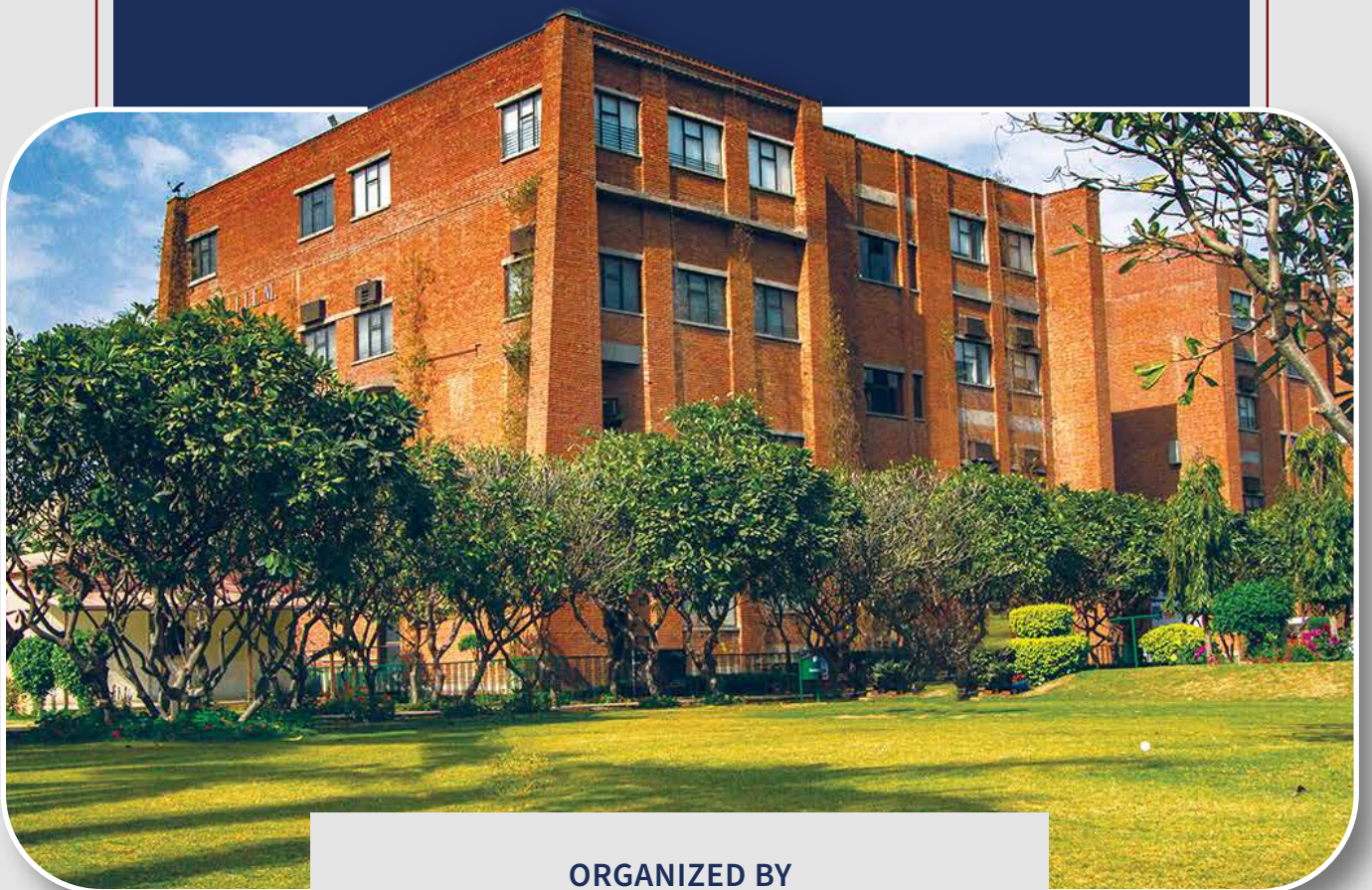


IILM LAW SCHOOL
in collaboration with
NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL
is organising
2nd TWO DAYS NATIONAL SEMINAR
on

**EMERGING TRENDS IN
INTERNATIONAL LAW**

February 9 - 10, 2024



ORGANIZED BY
IILM Law School, IILM University, Gurugram

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About IILM University

IILM was established in 1993, under the aegis of the Ram Krishan & Sons Charitable Trust. With more than three decades of experience in training future entrepreneurs and managers, it has emerged as one of the distinguished Universities in the Delhi NCR area. The University has been set up under The Haryana Private Universities (Amendment) Act, 2018 (Haryana Act No. 10 of 2018). It is located in Sector 53 Gurugram, with a built area of over 1.5 lac sq. feet known for its state-of-the-art facilities. We are centrally located with safe and secure campuses in New Delhi, Gurgaon and Greater Noida.





About IILM Law School

IILM Law School is a research-oriented institution providing global legal education. We provide five-year integrated BA LLB (Honours) and BBA LLB (Honours), one year LLM and PhD (Law). We have tie-ups with international law universities, reputed NGOs, corporate houses and law firms to give extensive exposure to our students. The school has recognition from the Bar Council of India and the University Grants Commission. Located in the heart of Gurugram, it was established in the year 2019 and is presently under the leadership of our Hon'ble Chancellor Dr SY Qureshi (Former Chief Election Commissioner of India), Hon'ble Pro-Chancellor Prof. (Dr) Ranbir Singh (Founder and Former Vice-Chancellor NALSAR Hyderabad and National Law University Delhi) and Hon'ble Vice-Chancellor Prof. (Dr) Sujata Shahi. IILM Law School ensures that students understand and work with the legal system by enhancing their abilities to write and speak influentially, anticipate outcomes analytically, and use creativity and cognitive flexibility to solve legal problems.

About National Law Institute University (NLIU) Bhopal

NLIU has been established by Act No. 41 of 1997 and substituted by the Act No. 06 of 2018 of the Madhya Pradesh Legislature to fill the gap and providing most modern legal education through multidisciplinary teaching and training of newer skills needed for the profession. The University launched its first academic programme in 1998 and teaching for five year B.A. LL.B. (Hons.). course commenced from September 1 of that year. NLIU has been successful in instilling a sense of broad perspective along with scholastic and reflexive capabilities bearing in mind larger national and humanitarian goals in its students Legal education never received the attention it deserved in this country.

About the Seminar

International law encompasses treaties, customary practices, general principles, and decisions of international courts and tribunals. International law provides a framework for regulating various aspects of international relations, including diplomacy, trade, human rights, armed conflict, environmental protection, and more. Given the dynamic and constantly evolving nature of international law, new issues keep arising and states have to adapt to changing global realities. Its enforcement can sometimes be challenging due to the voluntary nature of many international agreements and the complexities of international relations. International legal developments are often influenced by diplomatic negotiations, state practices, and decisions of international courts and tribunals. International justice mechanisms are important tools for preventing impunity and promoting a culture of accountability and respect for human rights at the global level. However, they also face challenges such as limited jurisdiction, political considerations, and difficulties in enforcement. The potential adverse impacts of these challenges have become the subject of regulatory attention in a number of countries. Commonly, the regulatory response has been focused on the strategies rather than their implementation in the countries. The pursuit of international justice requires the collaboration of states, international organizations, civil society, and legal professionals to achieve its goals.

IILM University, Gurugram in collaboration with NLIU, Bhopal is organizing the 2nd National Seminar on “Emerging Trends in International Law” in offline mode. The National Seminar aims to examine and analyse the emerging issues in the international arena of today’s times. The seminar will be attended by stakeholders from the national level, civil societies, practitioners, researchers, academicians, and policymakers to deliberate and discuss innovative ideas on the synergies and synthesis of the concept of international law as a tool to achieve the ends of justice.



Objective

This seminar aims to provide the participants with a platform where they can acquire knowledge and deliberately discuss contemporary developments that are taking place in the field of international law and highlight the possible solutions to the problems. This seminar will serve as a platform to come forward to reflect upon and address various issues being faced. The Organizing Committee welcomes original papers, relating to, but not limited to the following themes:

- ☑ Public International Law
- ☑ Human Rights in Contemporary Times.
- ☑ Economic Development & International Legal System
- ☑ International Law & Corporate Governance
- ☑ International Arbitration Law
- ☑ International Protection to Intellectual Property Rights
- ☑ Cyber Security & Cyber Warfare
- ☑ International Law & Grounds of Development of AI
- ☑ Health & International Law
- ☑ International Environmental Law
- ☑ International Law of the Sea
- ☑ Air and Space Law
- ☑ War Crimes & International Humanitarian Law
- ☑ International Criminal Law
- ☑ Migration & Refugee Law
- ☑ UN & Sustainable Development Goals

Note: Research papers with an Interdisciplinary approach are also welcomed. The list of themes is not exhaustive. Contributions related to the broader theme are also accepted.

Submission of Abstract/Full Paper

Abstract (about 500 words) should be sent as an attachment in a Word file. Abstracts will be peer-reviewed before they are accepted.

The following information, in the given format, should be sent along with the Abstract- Name of the Participant, Official Designation/Institution Details, Address and Email id, Title of Abstract.

Submit your abstract to nationalseminar.iilm@gmail.com

Publication Opportunity

Selected Papers shall be published in a reputed peer-reviewed journal of NLIU Bhopal and/or in the form of a Book with an ISBN number. The Organizing Committee reserves the discretion of the selection of the paper.

Registration Fee

Categories	Fees (in Rs.)
Industry Professionals	3000/-
Faculty/Research Scholar/Other	2000/-
Students Presenters	1000/-
Attendees/Participants (audience only)	750/-

Important Dates

Event	Date
Submission of Abstract	December 30, 2023
Confirmation of Acceptance of Abstract	January 5, 2024
Registration & Payment of Fees	January 10, 2024
Submission of Full Paper	January 30, 2024
Date of the event	February 9-10, 2024

Link for Registration

<https://forms.gle/G2iaHtnBj7u5L8zW9>

Details of Bank Account

Name of Beneficiary: IILM University
Name of Bank: Kotak Mahindra Bank
Account Type: Current
A/c No.: 8612138135
RTGS No.: KKBK0004265

The Seminar Registration Fee Includes-

- Lunch & High Tea on both days
- Participation kit
- Networking Dinner

Who May Attend?

Students, Research Scholars/Faculties/Academicians, Corporate Delegates, Legal Practitioners & Policymakers.

Rules for the Presentation

- ☑ No abstract or full paper shall be accepted after the last date of submission.
- ☑ Participants/Paper Presenters have to pay the required fees after the acceptance of the abstract.
- ☑ Registration is mandatory for confirmation of participation. Only registered participants will be allowed to take part in the seminar.
- ☑ All the registered participants will be provided with a certificate of participation.

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